
(2023) 01 SHI CK 0053

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 316 Of 2023

Chander Bahadur

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 13-01-2023

Acts Referred:

Citation : (2023) 01 SHI CK 0053

Hon'ble Judges : Sabina, J; Satyen Vaidya, J

Bench : Division Bench

Advocate : Babita, A.K. Gupta, Vishal Panwar

Judgement

Sabina, J

1. This petition has been filed by the petitioner (Chander Bahadur), inter alia, with the prayer that the respondents may be directed to issue bonafide certificate in his favour with immediate effect. The contention of the petitioner is that he is a permanent resident of Village and Post Office Anti, Tehsil Jubbal, District Shimla, H.P. and that he has been residing at the present place for last more than 40 years. Reliance has been placed on the judgment dated 13.10.2020, passed by Division Bench of this Court in CWP No. 3517 of 2020, titled Ashwani Kumar & others vs. The State of Himachal Pradesh & others, wherein this Court, on the analysis of the law on the subject, held that a person residing in the State of Himachal Pradesh for a period of 20 years or more would be entitled to be treated as bonafide resident of the State. The learned counsel for the petitioner states that the petitioner would be satisfied if his case is considered by the respondents-authorities.

2. Having regard to the above submissions, we dispose of this writ petition by directing respondent No.3 to examine the grievance of the petitioner in the light of the aforesaid judgment for issuance of bonafide resident certificate or otherwise by a speaking order within a period of one month from the date of production of a copy of this order.

3. Pending application(s), if any, also to stand disposed of.